

In the proceedings for execution initiated by said Paltu Ram, in view of non-deposit of the dues of Paltu Ram, the amount representing five times the original sum awarded to said Paltu Ram has now been directed to be deposited by the employer.

The challenge in that behalf having been rejected, the present special leave petitions have been filed.

Delay condoned.

Issue notice, returnable on 12.10.2020, subject to the petitioners depositing a sum of Rs.8,61,924/- representing the amount equal to five times the original sum awarded to the employee with the Assistant Labour Commissioner, Haridwar, within seven days from today.

In case the aforesaid money is not deposited within the stipulated time, these special leave petitions shall stand dismissed.

From and out of the money deposited, a sum of Rs.1,50,000/- be made over to respondent Rajendra Kumar son of Late Shri Paltu Ram, upon proof of sufficient identification to the satisfaction to the office of the Assistant Labour Commissioner, Haridwar.

A compliance report shall be submitted by the Office of the Assistant Labour Commissioner, Haridwar, on or before the next date of hearing.

List the matter on 12.10.2020.

(MUKESH NASA)
COURT MASTER

(PRADEEP KUMAR)
BRANCH OFFICER